

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1553/2016

New Delhi, this the 4<sup>th</sup> day of May, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)  
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

1. A.I.R. & D.D. Technical Employees Association,  
Through its President,  
Shri Bharat Lal, Aged 54 years,  
S/o Shri Mangal Sain,  
R/o E2/341, Sultan Puri,  
Delhi-86.
  
2. Ashok Kumar, Aged 48 years,  
S/o Shri Hoshiar Singh,  
Working as Technician (CPC),  
R/o Flat No.104, Block-I,  
Palam Apartments,  
Bijwasan, New Delhi-61. .. Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through  
The Secretary,  
Ministry of Information and Broadcasting,  
Govt. of India, Shastri Bhawan,  
New Delhi-110001.
  
2. Director General, Doordarshan,  
Mandi House, Copernicus Marg,  
New Delhi.
  
3. Director General,  
All India Radio,  
Akashwani Bhawan,  
Sansad Marg,  
New Delhi. .. Respondents

**ORDER (Oral)****By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for the applicants.

2. MA 1538/2016 filed for joining together is allowed.
3. It is stated that the applicants have filed representation dated 05.06.2014 (Annexure A/1) to the respondents seeking the relief in the light of the judgment of Hon'ble High Court at Madras in WP No.27155/2009 dated 24.11.2010 and judgment of Hon'ble Supreme Court in SLP No.33048/2011 dated 10.01.2013, which has not yet been disposed of.
4. Further, the learned counsel also relies on judgment dated 01.04.2015 passed by this Tribunal in OA No.1861/2014 (Annexure A/8) in a similar matter, where this Tribunal had allowed the O.A.
5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, with a direction to the respondents to consider the representation of the applicants and to dispose of the same by passing appropriate speaking and reasoned orders thereon, keeping in view the aforesaid judgments of Hon'ble High Court at Madras dated 24.11.2010, Hon'ble Supreme Court dated 10.01.2013 and also this Tribunal dated 01.04.2015, within a period of three months from the date of receipt of a copy of this order. No order as to costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

/Jyoti/

**(P.K. Basu)**  
**Member (A)**